

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,
I Additional Sessions Judge
I/C of Principal Sessions Court**

Wednesday, the 8th day of December, 2021

Cr.L.M.P.No. 21592/2021

in

E-1 Mylapore P.S. Crime No. 1167/2021

Manikandan @ Dorimani

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
E-1 Mylapore Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing in the presence of M/s. S. Palanivel, Counsel for the petitioner and of CPP for respondent, and upon hearing them, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 29.11.2021 for the offence punishable under Section 341, 294(b), 336, 397 and 506(ii) IPC in Crime No. 1167/2021 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is no way connected with the alleged offence. False case has been foisted on him only for statistical purpose. He is in custody from 29.11.2021 and prays for granting bail.

4. The case of the prosecution is that this petitioner waylaid the defacto complainant and robbed Rs.300/- from him at knife point.

5. According to CPP, this petitioner is having 3 previous cases and the arrest of the petitioner is very recent one and objects the grant of bail.

6. Considering the antecedents of the petitioner and short duration of custody, this court is not inclined to grant bail to the petitioner at present.

7. Petition is dismissed.

Delivered by me today in the open court.

Sd./ T. Chandrasekaran
I Additional Sessions Judge
I/c of Principal Sessions Court

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,
I Additional Sessions Judge
I/C of Principal Sessions Court**

Wednesday, the 8th day of December, 2021

Cr.L.M.P.No. 22006/2021

in

H-5 New Washermenpet P.S. Crime No. 2337/2021

Sasikumar @ Appumia

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
H-5 New Washermenpet Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing in the presence of M/s. R. Saritha, M. Reena, Counsel for the petitioner and of CPP for respondent, and upon hearing them, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 8.11.2021 for the offence punishable under Section 323, 324, 294(b), and 305(ii) IPC @ 315 IPC in Crime No. 2337/2021 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is no way connected with the alleged offence. False case has been foisted on him only for statistical purpose. He is in custody from 8.11.2021 and prays for granting bail.

4. The case of the prosecution is that this petitioner along with his brother and uncle went to the defacto complainant's house in drunken state and picked up quarrel with the defacto complainant, who is the wife of this petitioner. Due to family dispute, she stayed in her uncle's house. This petitioner hit her using leg on her stomach and such act causing abortion to the defacto complainant.

5. According to CPP, this petitioner is a history sheeter and having 8 previous cases. Hence, he seriously objects the grant of bail.

6. Considering the antecedents of the petitioner and nature of offence, this court is not inclined to grant bail to the petitioner at present.

7. Petition is dismissed.

Delivered by me today in the open court.

Sd./ T. Chandrasekaran
I Additional Sessions Judge
I/c of Principal Sessions Court

THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,
I Additional Sessions Judge
I/c. of Principal Sessions Court
Wednesday, the 8th day of December, 2021**

Crl.M.P.No.21874/2021

in

Crl.M.P.No.18052/2021

in

P.2, Otteri P.S. Cr.No.1382/2021

M. Prabhakaran @ Bottle Prabhakaran

... Petitioner/Accused.

vs.

State by

The Inspector of Police,

P.2, Otteri Police Station,

Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. R. Ajith Kumar, Counsel for the petitioner and of CPP for the respondent and upon hearing them, this Court delivered the following,

ORDER

1. Petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.18052/2021, dt:8.10.2021.

2. Heard both sides.

3. The petitioner was granted bail by this court in Crl.M.P.No.18052/2021 on 8.10.2021 with some conditions. One such condition is that the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

4. According to learned CPP, the petitioner has complied the condition for 54 days. Considering the period of compliance, this court is inclined to relax the condition.

5. Petition is allowed. Condition relaxed in toto.

Delivered by me today in the open Court.

**Sd./ T. Chandrasekaran
I Additional Sessions Judge
I/c of Principal Sessions Court**

THE COURT OF SESSIONS AT CHENNAI

Present: Thiru. T. Chandrasekaran, M.L.,

I Additional Sessions Judge

I/c. of Principal Sessions Court

Wednesday, the 8th day of December, 2021

CrI.M.P.No.21935/2021

in

CrI.M.P.No.16987/2021

in

C.C.No.7556/2019

(on the file of V Metropolitan Magistrate, Chennai)

in

K.9, Thiru.Vi.Ka. Nagar P.S. Cr.No.490/2019

Vicky @ Vignesh Kumar

... Petitioner/Accused.

vs.

State by

The Inspector of Police,

K.9, Thiru.Vi.Ka. Nagar Police Station,

Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. C. Balaji, M. Dinesh, G. Jeevitha, Counsel for the petitioner and of CPP for the respondent and upon hearing them, this Court delivered the following,

ORDER

1. Petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.16987/2021, dt:4.10.2021.

2. Heard both sides.

3. The petitioner was granted bail by this court in CrI.M.P.No.16987/2021 on 4.10.2021 with some conditions. One such condition is that the petitioner shall appear before the V Metropolitan Magistrate Court, Chennai daily at 10.30 a.m. until further orders.

4. According to learned CPP, the petitioner has complied the condition for about 3 months from 8.10.2021 to 6.12.2021. Considering the period of compliance, this court is inclined to relax the condition.

5. Petition is allowed. Condition relaxed in toto.

Delivered by me today in the open Court.

Sd./ T. Chandrasekaran
I Additional Sessions Judge
I/c of Principal Sessions Court

nmk

THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,
I Additional Sessions Judge
I/c. of Principal Sessions Court
Wednesday, the 8th day of December, 2021**

Crl.M.P.No.21936/2021

in

Crl.M.P.No.20016/2021

in

K.8, Arumbakkam P.S. Cr.No.1056/2021

Siva Senthura Pandi

... Petitioner/Accused.

vs.

State by
The Inspector of Police,
K.8, Arumbakkam Police Station,
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. S. Palanivel, Counsel for the petitioner and of CPP for the respondent and upon hearing them, this Court delivered the following,

ORDER

1. Petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.20016/2021, dt:10.11.2021.
2. Heard both sides.
3. The petitioner was granted bail by this court in Crl.M.P.No.20016/2021 on 10.11.2021 with some conditions. One such condition is that the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.
4. According to learned CPP, the petitioner has complied the condition for 21 days. Considering the period of compliance, this court is inclined to relax the condition.
5. Petition is allowed. Condition relaxed in toto.

Delivered by me today in the open Court.

**Sd./ T. Chandrasekaran
I Additional Sessions Judge
I/c of Principal Sessions Court**

THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,
I Additional Sessions Judge
I/c. of Principal Sessions Court
Wednesday, the 8th day of December, 2021**

Crl.M.P.No.21937/2021

in

Crl.M.P.No.20525/2021

in

G.2, Periamet P.S. Cr.No.491/2021

Tiruloki @ Tiruloki Yadav

... Petitioner/Accused.

vs.

State by

The Inspector of Police,

G.2, Periamet Police Station,

Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of Mr. V.Balaji, Counsel for the petitioner and of CPP for the respondent and upon hearing them, this Court delivered the following,

ORDER

1. Petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.20525/2021, dt:18.11.2021.

2. Heard both sides.

3. The petitioner was granted anticipatory bail by this court in Crl.M.P.No.20525/2021 on 18.11.2021 with some conditions. One such condition is that the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

4. According to learned CPP, the petitioner has complied the condition for 17 days. Considering the period of compliance, this court is inclined to relax the condition.

5. Petition is allowed. Condition relaxed in toto.

Delivered by me today in the open Court.

**Sd./ T. Chandrasekaran
I Additional Sessions Judge
I/c of Principal Sessions Court**

THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,
I Additional Sessions Judge
I/c. of Principal Sessions Court
Wednesday, the 8th day of December, 2021**

Crl.M.P.No.21938/2021

in

Crl.M.P.No.19576/2021

in

E.1, Mylapore P.S. Cr.No.1035/2021

Arun Mukeshkumar

... Petitioner/Accused.

vs.

State by

The Inspector of Police,

E.1, Mylapore Police Station,

Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. P. Rajkumar Pandian, S. Gokulakannan, Counsel for the petitioner and of CPP for the respondent and upon hearing them, this Court delivered the following,

ORDER

1. Petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.19576/2021, dt:1.11.2021.

2. Heard both sides.

3. The petitioner was granted bail by this court in Crl.M.P.No.19576/2021 on 1.11.2021 with some conditions. One such condition is that the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

4. According to learned CPP, the petitioner has complied the condition for 28 days. Considering the period of compliance, this court is inclined to relax the condition.

5. Petition is allowed. Condition relaxed in toto.

Delivered by me today in the open Court.

**Sd./ T. Chandrasekaran
I Additional Sessions Judge
I/c of Principal Sessions Court**

THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,
I Additional Sessions Judge
I/c. of Principal Sessions Court
Wednesday, the 8th day of December, 2021**

Crl.M.P.No.21940/2021

in

Crl.M.P.No.11216/2021

in

H.6, R.K. Nagar PS, Cr.No.162/2021

M. Manikandan

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
H.6, R.K. Nagar Police Station,
Chennai.

..Respondent/Complainant.

The above petition is coming on this day before me for hearing in the presence of M/s. K. Manikanda Raj, X. Kishore Raj, Counsel for the petitioner and of CPP for respondent and upon hearing them, this Court delivered the following :

ORDER

1. Petitioner was granted anticipatory bail by this Court in Crl.M.P.No.11216/2021 on 6.7.2021 for the offence u/s.147, 148, 294(b), 323, 506(ii) of IPC and Sec.3 of TNPPDL Act on execution of a bond for Rs.10,000/- with two sureties each for a like sum before the Magistrate concerned within 15 days from the date of receipt of copy of the order and also to appear before the respondent police daily at 10.30 a.m. until further orders.

2. Now the present petition has been filed for extension of time.

3. Heard both sides.

4. Learned counsel for the petitioner submits that the petitioner was suffering from communicable disease for more than 4 months, due to which, he was unable to surrender before the Magistrate concerned within the stipulated time. Hence, prays for extension of time.

5. The petitioner was already granted anticipatory bail by this court. Considering the representation made by the petitioner's counsel, this court is inclined to extend the time for further period of 1 week from today. Accordingly, petition is allowed.

Delivered by me today in open Court.

Sd./ T. Chandrasekaran
I Additional Sessions Judge
I/c of Principal Sessions Court

Copies to:

1. Learned XV Metropolitan Magistrate, Chennai.
2. CPP, Chennai.
3. Inspector of Police, H.6, R.K. Nagar Police Station, Chennai.

nmk

THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,
I Additional Sessions Judge
I/c. of Principal Sessions Court
Wednesday, the 8th day of December, 2021**

Crl.M.P.No.21793/2021

in

Crl.M.P.No.20144/2021

in

CCB, Cr.No.164/2021

1. K.K. Raghavan
2. R. Kulasekar

... Petitioners/Accused.

vs.

State by
The Inspector of Police,
Central Crime Branch,
Team V, Forgery Investigation Wing,
O/o. The Commissioner of Police,
Vepery,
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. N. Yuganathan, K. Purushothaman, Counsel for the petitioners and of CPP for the respondent and upon hearing them, this Court delivered the following,

ORDER

1. Petitioners seek modification of the condition imposed by this court in Crl.M.P.No.20144/2021, dt:16.11.2021.

2. Heard both sides.

3. The petitioners were granted anticipatory bail by this court in Crl.M.P.No.20144/2021 on 16.11.2021 for the offence u/s.420, 465, 467, 468 r/w. 34 of IPC with some conditions. One such condition is that the petitioners shall appear before the respondent police daily at 10.30 a.m. until further orders.

4. According to learned CPP the petitioners have complied the condition from 27.11.2021 to 7.12.2021.

5. On the other hand, learned counsel for the petitioners submits that the petitioners are facing some difficulty in appearing before the respondent and they fear that they will be harassed at the hands of the respondent police. Hence, prays to modify the condition to appear before the Magistrate concerned. Considering the said representation, this court is inclined to modify the condition directing the petitioners to appear before the learned Metropolitan Magistrate, CCB and CBCID Cases daily at 10.30 a.m. until further orders instead of respondent police. Accordingly, petition is allowed.

Delivered by me today in the open Court.

Sd./ T. Chandrasekaran
I Additional Sessions Judge
I/c. of Principal Sessions Court

Copies to:

1. Learned Metropolitan Magistrate,
CCB and CBCID Cases, Chennai.
2. The Inspector of Police, CCB Team V,
Forgery Investigation Wing, Vepery, Chennai.

nmk